

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) : Mr. Muniswamy, according to the rules either you have to withdraw it or it has to be put to vote.

SHRI N. R. MUNISWAMY : Sir, you say that the rules do not permit it. All right, if the rules stand in our way, I am not going to question them. But we should understand the rules. They can be suspended if we want. But I cannot understand why your Secretariat should go on egging that the rules do not permit it. Sir, it looks as though you have got a rule-ridden staff that will not allow you any discretion. The House has got the entire discretion, not the rule-ridden staff going and telling you that the rules do not permit. What are the rules ? The rules are made by us. I have no objection to withdraw the Resolution and I withdraw it.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) : Thank you. The Resolution has been withdrawn.

Now, before we adjourn . . .

SHRI N. R. MUNISWAMY : Sir, the rules also want that permission of the House be sought for the withdrawal. But you have not done it.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) : All right. Is it the pleasure of the House that permission be granted to Shri N. R. Muniswamy for withdrawing his Resolution ?

[*Vo hon. Member dissented*]

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) : Permission to withdraw the Resolution is granted.

SHRI N. R. MUNISWAMY : Sir, I withdraw my Resolution.

ANNOUNCEMENT *RE* GOVERNMENT BUSINESS

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) : The Business Advisory Committee at its meeting held today recommended allocation of time for Government and other business as follows;

- i. Consideration and return of the Contingency Fund of India (Amendment) Bill, 1970—1 hour.

2. Consideration and passing of :

- (1) The Petroleum (Amendment) Bill, '970—1 hour.
- (2) The North Eastern Council Bill, '970—2 hours.
- (3) The Indian Medicine and Homoeopathy Bill, 1969, as reported by the Joint Committee—3 hours as already allotted.

3. Discussion on allegations of use of money power in recent biennial elections—After the disposal of the Indian Medicine and Homoeopathy Bill, discussion, if time permits on that day.

SHRI KRISHAN KANT (Haryana) : Sir, it means that if there is no time, it cannot be discussed.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) : We have already extended the session by two days. I am just communicating to the House the business for next week as recommended by the Business Advisory Committee.

SHRI KRISHAN KANT: That is all right. But this was asked for in the last session and it should be discussed. Some time should be found for it. We are sitting on Saturday and we can find some time on that day. When the Chair has ordered a discussion on that, it is not proper to say "if time permits". We are coming to the end of the session now and we say we are postponing it. It is unfair.

SHRI M. S. GURUPADASWAMY (Mysore) : May I say a word, Sir ? We are bound by the decision of the Business Advisory Committee. I do not want to question its decision. But the Business Advisory Committee itself has suggested that it is important and if time permits it should be taken up. I only say that time should be found for it. There should be no doubt about it. I think if one or two Bills can be postponed, they must be postponed till the next session, because this is a matter which has been talked about in both House of Parliament and outside. I think this should be done and one or two unimportant Bills can be postponed.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) : Your suggestion will be noted. There are two or three Bills for which let us see if we could reduce the time . . .

SHRI R. S. DOOGAI* (West Bengal) : I was present at the meeting of the Business

Advisory Committee and we discussed the point now raised by Mr. Gurupadaswamy. There are four small Bills which we think will be completed before lunch hour on Tuesday. In all probability I think Mr. Krishnar Kant's Resolution on money power will come up for discussion. I think it is very likely to come up.

SHRI KRISHNAR KANT : It is not a question of "likely". It must be discussed.

SHRI R. S. DOOGAR : We have discussed this matter in the Business Advisory Committee and the Business Advisory Committee is of the opinion that there should be no difficulty for the resolution to come up for discussion.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) : I think as it is the desire of the House, with the cooperation of the House we will be able to reduce the time of the other Bills as suggested by Mr. Doogar, and we will try to find time for this. The concerned officers will take note of it.

4. Discussion on the working of the Ministry of Defence—1 day (May 20).

5. Discussion on the working of the Ministry of Foreign Trade—1 day (May 22).

6. Discussion on the recent communal disturbances in Maharashtra—May 23.

On May 23 one hour will be allotted for the discussion on Shri Chitta Basu's Payment of Bonus (Amendment) Bill, 1966.

In order to be able to complete the business above, the Committee recommended that the current session may be extended by two days, *i. e.* May 22 and 23, and that the session should conclude on May 23.

The House stands adjourned till 11 o'clock on Monday, the 18th May.

The House then adjourned at eighteen minutes past five of the clock till eleven of the clock on Monday, the 18th May, 1970.